



TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)

THIRD SESSION-FIRST MEETING
(29th January, 1992 to 10th February, 1992)

RESUME OF BUSINESS

Legislative Assembly Secretariat
Madras-600 009

P R E F A C E

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its First Meeting of the Third Session held from 19th January 1992 to 10th February 1992.

Madras-600 009
Dated: 3rd March 1992

C. S. JANAKIRAMAN
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY-THIRD SESSION-FIRST MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 29th JANUARY, 1992 TO 10th FEBRUARY, 1992.**

I. SUMMONS.

Summons for the First Meeting of the Third Session of the Tenth Tamil Nadu Legislative Assembly were issued to the Members of the Assembly on the 13th January 1992 in S.O. Ms. No.4, Legislative Assembly Secretariat, dated the 13th January, 1992.

II. DURATION OF THE MEETING

The First meeting of the Third Session of the Tamil Nadu Legislative Assembly commenced on the 29th January, 1992 and adjourned sine die on the 10th February, 1992.

III. SITTINGS OF THE ASSEMBLY.

The Tamil Nadu Legislative Assembly met for 7 days during the period from the 30th January, 1992 to 10th February, 1992 on the following days:-

30th January, 1992, 31st January, 1992, 4th February, 1992, 5th February, 1992, 6th February, 1992, 7th February, 1992 and 10th February, 1992.

The House met in the evening only for one day on the 31st January, 1992.

In terms of hours it sat for 25 hours and 54 minutes.

IV. OBITUARY REFERENCES.

Obituary references were made in the Assembly or the demise of the following former Members of the Assembly on the dates noted against each:

<i>Serial Number</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member.</i>	<i>Date of demise.</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru. Ekal M. Natesan	Rishivandiyam	1989-91	27 th July, 1991	30 th January, 1992
2.	Thiru. K. Ananda Nambiyar	Railway Trade Union Labour.	1946-52	11 th October, 1991	Do
3.	Thiru. A. Perumal	Muthukulathur (Reserved) Tiruchuli (SC)	1957-62 1962-67	21 st October, 1992	Do
4.	Thiru. G. Raghothaman	Mugaiyur	1977-80	2 nd November, 1991	Do
5.	Thiru. N. Rangasamy Reddiar.	Mayuram General Rural	1946-52	4 th November, 1991	Do
6.	Thiru. C. Palani	Omalur (SC)	1967-70	17 th January, 1992	Do
7.	Thirumathi Parvathi Arjunan.	Dharapuram	1962-67	27 th January, 1992	Do

All the Members stood in silence for two minutes as a mark of respect to the deceased.

V. CONDOLENCE RESOLUTION.

On the 30th January, 1992 Hon. Thiru R. Muthiah, Speaker placed the following Condolence Resolution before the House:-

“This House expresses its deep sense of sorrow on the demise of Thiru T. S. Avinashilingam Chettiar, a Veteran Freedom Fighter and Former Education Minister of Tamil Nadu on 21st November 1991.

Thiru. T. S. Avinashilingam Chettiar, was elected to the Madras Legislative Assembly of the then composite Madras State from the Palladam Assembly Constituency in Coimbatore District and served eminently during the period 1946 to 1951. He also served as Minister for Education from 1946 to 1949.

This House conveys its deep sympathy and condolence to the members of the bereaved family”.

The above Resolution was adopted nem con. And the House stood in silence for two minutes as a mark of respect to the deceased.

VI. GOVERNOR’S ADDRESS AND MOTION OF THANKS THEREUPON.

Thiru Bhisma Narain Singh, Governor of Tamil Nadu addressed the Members of the Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Madras, at 11.00 A.M. on Wednesday, the 29th January, 1992.

Tamizh Thai Vazhthu was played at the commencement and National Anthem was played at the end of the Governor’s Address,

The Motion of Thanks to the Governor’s Address was moved by M. Thennavan and seconded by Prof. Thirumathi Kavnilavu Dharmaraj on the 30th January, 1992.

The discussion on the Motion of Thanks took place in the Assembly for six days viz. 30th January, 1992, 31st January, 1992, 4th February, 1992. 5th February, 1992, 6th February, 1992 and 7th February, 1992. Fifty-eight Members including the Leader of Opposition took part in the discussion. The Hon. Chief Minister replied to the debate on the 7th February, 1992.

Seven amendments to the Motion of Thanks were received, out of which five were admitted and two amendments were disallowed. Thiru M. Sundaradoss moved the amendments standing in his name on the 6th February, 1992 which were seconded by Thirumathi A. S. Ponnammal. At the end of the discussion on the Motion of Thanks, the amendments moved by Thiru. M. Sundaradoss were, by leave of the House, withdrawn by the Member and the original Motion of Thanks to the Governor's Address was adopted by the House on the 7th February, 1992.

VII. PANEL OF CHAIRMAN.

On the 30th January, 1992, Hon. Speaker announced in the House the following Panel of Chairman for the Third Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru. M. Chinnasamy
2. Thiru. V. Sathiamoorthy
3. Thiru. R. Singaram
4. Thiru. V. Thambusamy
5. Thiru. N. S. Palanisamy

VIII. QUESTIONS.

Ninety-eight Starred Questions and One Short Notice Question were answered on the floor of the House. Answers to Three hundred and fifty Unstarred Questions were also placed on the Table of the House.

IX. STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under Review, three statements were made under Rule 110 of the Tamil Nadu Legislative Assembly on the following matters of public importance.

<i>Serial number and date.</i> (1)	<i>Statement made by.</i> (2)	<i>Subject.</i> (3)
1. 4 th February, 1992	Hon. Thiru. C. Aranganayagam, Minster for Labour.	Re-opening of B & C Mills from the Tamil New Year's day i.e. from 13 th April 1992.
2. 6 th February, 1992	Hon. Dr. J. Jayalalitha, Chief Minister.	Allotment of additional fund for the State Annual Plan Outlay for the year 1992-93 by the Planning Commission.
3. 10 th February, 1992	Hon. Thiru Eraama Veerappan, Minister for Education.	Appeal by the Government to the Christian Schools to stop the proposed rally on 13 th February, 1992 in support of the Management of the Madras Christian College.

X. CALLING ATTENTION STATEMENTS.

Ten Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance.

<i>Serial Number</i> (1)	<i>Date on which the statement was made</i> (2)	<i>Name of the Members who called the attention of the Minister</i> (3)	<i>Ministers who made the statement</i> (4)	<i>Subject</i> (5)
1.	5th February, 1992	Thiru M.Chinnasamy	Hon.Minister for Labour	Lay-off declared by the Tamil Nadu Asbestos Pipe Company at Mayanoor in Tiruchirappalli District.
2.	6th February, 1992	Thiru R.Singaram	Hon.Minister for Public Works	Dilapidated conditions of the bridges in Kallanai Canal in Kalathur and Edaiyathi Villages of Peravurani Union in Thanjavur District.
3.	Do	Thiru K.Selvaraj	Hon. Minister for Adi-Dravidar Welfare	Irregular supply of milk in Coimbatore City.
4.	7th February, 1992	Thiruvallargal V.Sathiamoorthy, S.Balakrishnan.	Hon. Minister for Revenue	Drought condition prevailing in Ramanathapuram, Madurai and Kamarajar District.
5.	Do	Thiru C.Ganasekaran	Hon. Minister for Education	Observance of fast by the Tamil Nadu Non-teaching Staff Association of Education Department, pressing their nine points charter of demands.

<i>Serial Number</i> (1)	<i>Date on which the statement was made</i> (2)	<i>Name of the Members who called the attention of the Minister</i> (3)	<i>Ministers who made the statement</i> (4)	<i>Subject</i> (5)
6.	10th February , 1992	Thiru S.M.Krishnan	Hon.Minister for Health	Pammal Town being affected by the effluent water from the Tanneries.
7.	Do.	Thirumathi Ramani Nallathambi	Hon. Minister for Public Works	The slipping of whole revetment in Nambiyaru Dam in Radhapuram Constituency.
8.	Do.	Dr. S.Sundararaj	Hon. Minister for Adi-Dravidar Welfare	Milk Scarcity in Paramakudi.
9.	10th February, 1992	Thirumathi . Maria-Mul-Aasia.	Hon. Minister for Adi-Dravidar Welfare.	Administration of medicine through injections to milch cows in Madras City and its surrounding areas to get more milk.
10.	Do.	Thiru R.Kodimari	Hon. Minister for Fisheries.	Non-return of the fishing boats which left Jaganathapattinam on 25th January 1992 and 26th January 1992.

XI. LEGISLATIVE BUSINESS

During the period, Seven Bills were introduced and all the seven bills were considered and passed. The details are as follows:-

<i>Serial Number.</i>	<i>Title of the Bill.</i>	<i>Date of Introduction.</i>	<i>Date of consideration and passing.</i>
(1)	(2)	(3)	(4)
1.	The Pachayappa's Trust and the Scheduled Public Trusts and Endowments (Taking over of Management) Amendment Bill, 1992 (L.A. Bill No.1 of 1992	4 th February, 1992	10 th February, 1992.
2.	The Tamil Nadu Universities Laws (Amendment) Bill, 1992 (L.A. Bill No.2 of 1992).	Do.	Do.
3.	The Tamil Nadu Dr. M. G. R. Medical University, Madras (Amendment) Bill, 1992 (L. A. Bill No. 3 of 1992).	5 th February, 1992	Do.
4.	The Tamil Nadu Contingency Fund (Amendment) Bill, 1992 (L. A. Bill No.4 of 1992).	7 th February, 1992	Do.
5.	The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1992 (L.A. Bill No.5 of 1992).	Do.	Do.
6.	The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1992 (L. A. Bill No.6 of 1992).	Do.	Do.
7.	The Tamil Nadu State Housing Board (Amendment and Validation) Bill, 1992 (L. A. Bill No.7 of 1992).	Do.	Do.

XII. PRIVILEGE MATTER

On the 7th February, 1992, Hon. Speaker informed the House that Thiru. V. P. Chandrasekar has given notice of a breach of privilege against the Coimbatore edition of Tamil Daily "MALAI MURASU" implicating Thiru V.P. Chandrasekhar's name in the eviction of D.M.K. Member, Thiru Elamvazhuthi.

Hon. Speaker said that though there is a prima facie case for referring the issue *suo moto* to the Privileges Committees, as one who believed in the democracy and freedom of the press and in keeping with the best tradition of the House, he would call for an explanation from the Editor of the newspaper before taking any decision in the matter.

XIII. ELECTIONS TO STATUTORY BODIES

1. On the 10th February, 1992, Hon. Speaker announced in the House that the following Members have been duly elected to the Senate of the Tamil Nadu Dr. M.G. R. Medical University Madras.

1. Dr. S. Sundararaj
2. Thiru. D. Sudarsanam

2. On the 10th February 1992, Hon. Speaker announced in the House that the following Members have been duly elected to the Board of Management of the Tamil Nadu Land Improvement Board:-

1. Thiru. C. K., Thamizharasan
2. Thiru. R. P. Paramasivam
3. Thirumathi K. M. Kalai Selvi

XIV. WITHDRAWAL AND SUSPENSION OF MEMBERS.

1. On the 4th February 1992, Hon. Speaker named, Thiru Elamvazhuthi for persistently obstructing the Proceedings of the House and asked him to withdraw from the House for the day. When he refused to do so, the Marshal was called in and the Member was removed out of the House.

2. On the 5th February, 1992, Hon. Speaker named Thiru Elamvazhuthi for continuously disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was whisked away from the House. Hon. Speaker also directed that under Rule 120 of the Assembly Rules, the Member shall absent himself for the remainder of the Session.

XV. GOVERNMENT MOTIONS.

1. On the 30th January, 1992, Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following Motion:

“That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for ‘Questions and Answers’ be suspended tomorrow (31st January 1992) and the House do resolve to transact other business”.

The motion was adopted nem com.

2. On the 10th February, 1992, Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

“That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die”.

The motion was put to vote and carried nem con.

XVI. FELICITATION

On the 6th February, 1992 Hon. Speaker complimented the Hon. Chief Minister on behalf of the House for having obtained additional funds for the Annual Plan Outlay of the State for the fiscal year 1992-93 from the Planning Commission.

XVII. UNVEILING OF THE PORTRAIT OF Dr. M. G. R.

On the 31st January, 1992, Hon. Dr. J. Jayalalitha, Chief Minister, unveiled the life size portrait of former Chief Minister Dr. M. G. Ramachandran in the Assembly Chamber in a solemn and impressive function.

The entire Assembly Building was decorated with illuminations and brightly coloured flags and festoons. The high domed Assembly Hall was adorned with serial lights. Hon. Chief Minister was accorded a red-rose carpet welcome all the way from the portico to the tastefully, decorated Assembly premises and was escorted into the House in a procession led by the Secretary, Legislative Assembly, Hon. Thiru. Sedappatti R. Muthiah, Speaker Hon. Prof. K. Ponnusamy Deputy Speaker and Dr. V. R. Nedunchezhiyan, Minister for Finance and the Leader of the House and the Secretary to Chief Minister.

Former Speakers and the Secretaries of the Assembly, the Chief Secretary to Government and the Senior Officials of the Government and the police, the Vice-Chancellors of the Universities and the Advocate-General attended the special function.

The Special function was presided over by the Hon. Speaker and the welcome address was given by Hon. Leader of the House.

The Hon. Chief Minister was presented with a shawl by the Hon. Leader of the House.

Thiru Alphones, the artist who had drawn the portrait of Dr. M. G. R. was presented with a shawl and a gold ring by the Hon. Chief Minister.

The impressive function came to an end with the playing of National Anthem.

XVIII. COMMITMENT FOR CONTEMPT OF THE HOUSE

On the 5th February 1992, Hon. Thiru Sedapatti, R. Muthiah, Speaker informed the House that one Thiru. Ramasamy shouted slogans from the visitors gallery praising the Chief Minister and Muthuramalingam Thevar. On interrogation by the watch and ward staff he said that he had become emotional on seeing the Chief Minister and the portrait of Muthuramalingam Thevar.

Though shouting slogan from the visitors' gallery is a punishable offence, as the offender had no ulterior motive, the Hon. Speaker announced that he is pardoned and released.

XIX. PRESENTATION OF COMMITTEE REPORTS.

During the period thirty-two Reports were presented to the House by various Committees of Legislature as a detailed below:-

<i>Serial Number.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
1.	Twenty-fourth Report of the Committee on Public Accounts	31 st January 1992.
2.	Twenty-fifth Report of the Committee on Public Accounts	Do.
3.	Twenty-sixth Report of the Committee on Public Accounts	Do.
4.	First Report of the Committee on Government Assurances	Do.
5.	Second Report of the Committee on Government Assurances	Do.
6.	First Report of the Committee on Estimates	4 th February, 1992.
7.	Twenty-fourth Report of the Committee on Public Undertakings	Do.

<i>Serial Number.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
8.	First Report of the Committee on Papers Laid on the Table	5 th February, 1992.
9.	Second Report of the Committee on Papers Laid on the Table	Do.
10.	First Report of the Committee on Petitions	6 th February, 1992.
11.	Second Report of the Committee on Petitions	Do.
12.	Twenty-seventh Report of the Committee on Public Accounts	7 th February, 1992.
13.	Twenty-eight Report of the Committee on Public Accounts	Do.
14.	Twenty-ninth Report of the Committee on Public Accounts	Do.
15.	Twenty-fifth Report of the Committee on Public Undertakings	Do.
16.	Twenty-sixth Report of the Committee on Public Undertakings.	Do.
17.	Twenty-seventh Report of the Committee on Public Undertakings.	Do.
18.	Twenty-eighth Report of the Committee on Public Undertakings	Do.
19.	Third Report of the Committee on Petitions	Do.
20.	Fourth Report of the Committee on Petitions	Do.
21.	Third Report of the Committee on Papers Laid on the Table	Do.
22.	Fourth Report of the Committee on Papers Laid on the Table	Do.
23.	Thirtieth Report of the Committee on Public Accounts	10 th February 1992.
24.	Thirty-first Report of the Committee on Public Accounts	Do.

<i>Serial Number.</i>	<i>Name of Report.</i>	<i>Date of Presentation.</i>
(1)	(2)	(3)
25.	Thirty-second Report of the Committee on Public Accounts	Do.
26.	Thirty-third Report of the Committee on Public Accounts	Do.
27.	Twenty-ninth Report of the Committee on Public Undertakings.	Do.
28.	Thirtieth Report of the Committee on Public Undertakings.	Do.
29.	Thirty-first Report of the Committee on Public Undertakings	Do.
30.	Thirty-second Report of the Committee on Public Undertakings	10 th February 1992.
31.	Thirty-third Report of the Committee on Public Undertakings	Do.
32.	Thirty-fourth Report of the Committee on Public Undertakings	Do.

XX. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, 132 papers were laid on the Table of the House, the details of which are as follows:-

A. Statutory Rules and Orders... ..	83
B. Reports, Notifications and Other Papers...	49

Total	132
